



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 21st April, 2017

SRO 195.- In exercise of the powers conferred by sub-section (2) of section 3 the Jammu and Kashmir Entry Tax on Goods Act, 2000 (Act No. IV of 2000), the Government hereby exempt from payment of entry tax, leviable under the said Act, in favour of the Power Development Department on the list of items of materials provided by the Power Development Department as annexures (A to H) enclosed to this notification for construction of 220 KV transmission line from Alusteng (Srinagar) to Leh with the condition that no tax benefit percolates to the supplier.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

No. ET/ Estt/142/2016

Dated: 21-04-2017

Copy to the:-

1. Commissioner/Secretary to Government, Power Development Department.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c).
3. Excise Commissioner, J&K, Jammu.
4. Commissioner, Commercial Taxes Department, J&K, Jammu.
5. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
6. OSD to Hon'ble Finance Minister.
7. Spl. Asstt. to Hon'ble Minister of State for Finance.
8. Private Secretary to Commissioner/Secretary, Finance.
9. Stock file/Incharge website, Finance


(Vivek Modi)

Deputy Secretary to Government
Finance Department